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Social Welfare Officer, House Master, Lady Superintendent, Ashramshala Adhikari, Training Officer and Chitnis under Commissionerate of Tribal Development Recruitment Rules, 2001

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Social Welfare Officer, House Master, Lady Superintendent, Ashramshala Adhikari, Training Officer and Chitnis under Commissionerate of Tribal Development Recruitment Rules, 2001

In exercise of the powers conferred by the proviso to Art. 309 of the Constitution of India, the Governor of Gujarat hereby makes the following rules to provide for regulating recruitment to the posts of Social Welfare Officer, House Master, Government Backward Class Boys Hostel and Lady Superintendent, Government Backward Class Girls Hostel, Ashramshala Adhikari, Training Officer and Chitnis Class II under the Commissionerate of Tribal Development, Gujarat State, namely:

1. . :-

These rules may be called the Social Welfare Officer, House Master, Lady Superintendent, Ashramshala Adhikari, Training Officer and Chitnis under the Commissionerate of Tribal Development Recruitment Rules, 2001.

2. . :-

Appointment to the post of Social Welfare Officer, House Master, Lady Superintendent, Ashramshala Adhikari, Training Officer and Chitnis under the Commissionerate of Tribal Development shall be made either,

- (a) by promoter, of a person of proved merit and efficiency from amongst the persons who have worked for not less than seven years in the cadre of Office Superintendent, Assistant Social Welfare Officer, Warden, Assistant Lady Superintendent, Wardencum-Superintendent, Vigilance Inspector, Project Officer, Auditor, Senior Auditor, Loan Recovery Inspector, Planning Assistant, Office Superintendent-cum-Auditor, Accountant, under the Commissionerate of Tribal Development, Mamlatdar Gujarat State; and who have passed the prescribed Department examination for promotion for the post of Social Welfare Officer: Provided that where the appointing authority is satisfied that a person having the experience specified above is not available for promotion and that it is necessary in the public interest to fill up a post by promotion having experience for a lesser period, it may for reasons to be recorded in writing, promote such person who possesses experience of a period of not less than two thirds of the period specified above, or
- (b) by direct selection.

3. . :-

The appointment by promotion and direct selection shall be made in the ratio of 2:1.

4. . :-

To be eligible for appointment to the posts mentioned in Rule 2 by direct selection a candidate shall

- (a) be not less than 28 years and not be more than 33 years of age.
- (b) possess
- (i) bachelor degree at least in second class in Arts, Science, Commerce, Law or Agriculture with a Diploma in Social Work or Social Welfare or Social Service Administration obtained from a University established by law in India or an Institution recognized by Government and three years experience in Social Work or Social Welfare or Social Service Administration after obtaining a bachelor degree; or
- (ii) post graduate degree in Social Welfare or Rural Studies of a University established by law in India;
- (iii) adequate knowledge of Gujarati and Hindi: Provided that

preference may be given to a candidate having an experience of an administration in Social Service and who have possess the knowledge of computer:

Provided further that the upper age limit may be relaxed in favour of a candidate having exceptionally good qualification or experience or both: Provided further that the upper age limit may be relaxed in favour of a candidate who is already in the service of the Government of Gujarat in accordance with the provisions of the Gujarat Civil Services Classification and Recruitment (General) Rules, 1967.

5. . :-

A candidate appointed by direct selection shall be on probation for a period of two years.

6. . :-

A selected candidate shall be required to undergo such training as may be prescribed by the Government.

<u>7.</u> . :-

The selected candidate shall be required to pass the departmental examination and an examination in Gujarati or Hindi or both in accordance with rules made by the Government in that behalf.

8. . :-

A candidate appointd by direct selection shall be required to furnish a security and surety bond in such form, for such amount and for such period as may be prescribed by the Government.